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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 851/2022
UNIVERSAL CITY STUDIOS LLC. & ORS.

.....Plaintiff

Through: Ms. Mehr Sidhu (VC), Advocate

Versus

DEMBED2.COM & ORS.

.....Defendant

Through: Ms. Arunima Dwivedi (CGSC)
and Mr. Sainyam Bhardwaj,
Advocate for (UOI)

Mr. Rishi Kapoor, Mr. Ashish
Gupta (VC), Advocates for
Vodafone Idea ltd

Mr. Parth Rishik (VC),
Ms. Malvika Sharma, Advocates
for D-18/RJIL

CORAM:
JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

ORDER
22.09.2025

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1. Rights of defendant nos. 1 to 21 and 25 to 66 to file a written statement have already been closed.
2. Defendant nos. 67 to 79 have been served with summons on 24.04.25 via email. No written statement has been filed on their behalf. Since the maximum permissible period to do so have expired for all these defendants, right to file a written statement stands closed for defendant nos. 67 to 79.



3. As per the affidavit of service, defendant nos. 80 to 87 have been served on 05.09.25 via email. There is no appearance on behalf of defendant nos. 80 to 87.

4. Put up for completion of pleadings on 22.01.2026.

Dr. AJAY GULATI
(DHJS),
JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 22, 2025/sk